BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH **AHMEDABAD**

C.P. (I.B) No. 168/9/NCLT/AHM/2017

Coram:

Present: Hon'ble Mr. BIKKI RAVEENDRA BABU MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 16.11.2017

Name of the Company:

Indokem Ltd.

V/s.

Shambhu Textile Mills Pvt. Ltd.

Section of the Companies Act:

Section 9 of the Insolvency and Bankruptcy

<u>Code</u>

S.NO. NAME (CAPITAL LETTERS) DESIGNATION **SIGNATURE** SALL. M. THAKORE

ADVOCATE

letihoner

ORDER

Learned Advocate Mr. Salil Thakore present for Operational Creditor/Petitioner. None present for Respondent.

Proof of dispatch of copy of application on Respondent filed.

Petitioner shall file proof of service of copy of application on Respondent.

Petitioner is directed to serve notice of date of hearing on Respondent along with copy of order under acknowledgment and file proof of service.

Registry is directed to serve notice of date of hearing on Respondent along with copy of order under acknowledgment.

Petitioner is directed to file letter of authority given to person that issued notice under section 8 of the code.

Respondent shall file its objections, if any, serving a copy in advance to petitioner.

List the matter on 27.11.2017 for objections of Respondent and for hearing before admission.

> BIKKI RAVEENDRA BABU MEMBER JUDICIAL

Dated this the 16th day of November, 2017.